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Title : Papers laid on the table by members/ministers.

12.01 hrs.

PAPERS LAID ON THE TABLE

खान मंत्री (श्री शीश राम ओला) : अध्यक्ष महोदय, मैं निम्नलिखित कागजात सदन के पटल पर रखता हूँ-

(1) खान और खनिज विकास और विनियमन अधिनियम, 1957 की धारा 28 की उपधारा (1) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

(एक) खनिज रियायत (तीसरा संशोधन) नियम, 2005 जो 7 मई, 2005 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 280(अ) में प्रकाशित हुए थे।

(दो) का.आ. 889(अ) जो 27 जून, 2005 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो स्टेट ट्रेडिंग कारपोरेशन ऑफ इंडिया लिमिटेड के माध्यम से खनन प्रचालन को हाथ में लेने के लिए कर्नाटक राज्य में क्षेत्र के आरक्षण के बारे में है।

(Placed in Library. See No. LT 2436/05)

THE MINISTER OF POWER (SHRI P.M. SAYEED): Sir, I beg to lay on the Table :-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 183 of the Electricity Act, 2003:-

- (i) The Electricity (Removal of Difficulties) Second Order, 2005 published in Notification No. S.O. 789 (E) in Gazette of India dated the 8th June, 2005.
- (ii) The Electricity (Removal of Difficulties) Order, 2005 published in Notification No. S.O. 790 (E) in Gazette of India dated the 8th June, 2005.
- (iii) The Electricity (Removal of Difficulty) (Third) Order, 2005 published in Notification No. S.O. 792 (E) in Gazette of India dated the 8th June, 2005.
- (iv) The Electricity (Removal of Difficulty) (Fourth) Order, 2005 published in Notification No. S.O. 793 (E) in Gazette of India dated the 8th June, 2005.
- (v) The Electricity (Removal of Difficulty) (Fifth) Order, 2005 published in Notification No. S.O. 794 (E) in Gazette of India dated the 8th June, 2005.
- (vi) The Electricity (Removal of Difficulty) (Sixth) Order, 2005 published in Notification No. S.O. 795 (E) in Gazette of India dated the 8th June, 2005.
- (vii) The Electricity (Removal of Difficulty) (Seventh) Order, 2005 published in Notification No. S.O. 796 (E) in Gazette of India dated the 8th June, 2005.
- (viii) The Electricity (Removal of Difficulties) (Eighth) Order, 2005 published in Notification No. S.O. 798 (E) in Gazette of India dated the 9th June, 2005.
- (ix) The Electricity (Removal of Difficulties) (Ninth) Order, 2005 published in Notification No. S.O. 799 (E) in Gazette of India dated the 9th June, 2005.

(Placed in Library. See No. LT 2437/05)

(2) A copy each of the following Notifications (Hindi and English versions) under section 179 of the Electricity Act, 2003:-

- (i) The Appellate Tribunal for Electricity Salary, Allowances and other Conditions of Service of the Officers and Employees (Amendment) Rules, 2005 published in Notification No. G.S.R. 281 (E) in Gazette of India dated the 9th May, 2005.
- (ii) The Electricity Rules, 2005 published in Notification No. G.S.R. 379 (E) in Gazette of India dated the 8th June, 2005.
- (iii) The Electricity (Procedure for Previous Publication) Rules, 2005 published in Notification No. G.S.R. 387 (E) in Gazette of India dated the 9th June, 2005.

(Placed in Library. See No. LT 2438/05)

- (3) A copy of the Notification No. L-7/25/(7)/2004-Legal (Hindi and English versions) in Gazette of India dated the 29th March, 2005 directing that the billing of charges in terms of the Commission's Notification No. L-7/25(7)/2004-Legal, dated 1st October, 2004, shall be continued on provisional basis for a period upto 30th October, 2005 or till disposal of the applications made by the utilities for approval of tariff, whichever is earlier, and shall be subject to adjustment after final determination of tariff by the Commission based on such applications issued under the Electricity Act, 2003.

(Placed in Library. See No. LT 2439/05)

- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between Rural Electrification Corporation Limited and the Ministry of Power for the year 2005-2006.

(Placed in Library. See No. LT 2440/05)

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE & TECHNOLOGY AND MINISTER OF STATE OF THE DEPARTMENT OF OCEAN DEVELOPMENT (SHRI KAPIL SIBAL): Sir, I beg to lay on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2003-2004.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2003-2004, together with Audit Report thereon.

- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 2003-2004.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 2441/05)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, I beg to lay on the Table :-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972:-

- (i) The General Insurance (Rationalisation and Revision of Pay Scales and Other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 2005 published in Notification No. S.O. 633 (E) in Gazette of India dated the 4th May, 2005.
- (ii) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers) Amendment Scheme, 2005 published in Notification No. S.O. 634 (E) in Gazette of India dated the 4th May, 2005.
- (iii) The General Insurance (Termination, Superannuation and Retirement of Officers and Development Staff) Amendment Scheme, 2005 published in Notification No. S.O. 635 (E) in Gazette of India dated the 4th May, 2005.
- (iv) The General Insurance (Employees') Pension Amendment Scheme, 2005 published in Notification No. S.O. 636 (E) in Gazette of India dated the 4th May, 2005.

(Placed in Library. See No. LT 2442/05)

- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R. 300(E) published in Gazette of India dated the 13th May, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 39/2005-Cus., dated the 2nd May, 2005.
- (ii) G.S.R. 301(E) published in Gazette of India dated the 13th May, 2005 together with an explanatory memorandum seeking to rescind three Notifications mentioned therein.
- (iii) G.S.R. 424(E) published in Gazette of India dated the 28th June, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 26/2000-Cus., dated the 1st March, 2000.
- (iv) G.S.R. 476(E) published in Gazette of India dated the 14th July, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated the 23rd July, 1996.
- (v) G.S.R. 483(E) published in Gazette of India dated the 19th July, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 207/89-Cus., dated the 11th July, 1989.
- (vi) G.S.R. 494(E) published in Gazette of India dated the 21st July, 2005 together with an explanatory memorandum seeking to notify specific areas as Special Economic Zone for Software Development and Information Technology Enabled Services, at Salt Lake City, Kolkata in the State of West Bengal.

(Placed in Library. See No. LT 2443/05)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R. 268 (E) published in Gazette of India dated the 3rd May, 2005 together with an explanatory memorandum seeking to exempt cotton yarn in various forms removed from one factory to another for the purpose of processing during the period starting from 1st July, 2001 and ending on 24th March, 2003.
- (ii) G.S.R. 274 (E) published in Gazette of India dated the 5th May, 2005 together with an explanatory memorandum making certain amendments in the First and Second Schedules to Central Excise Tariff Act, 1985 to rectify certain mistakes occurred while implementing the 8 digit tariff code from 6 digit tariff code.

(Placed in Library. See No. LT 2444/05)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R. 455 (E) published in Gazette of India dated the 5th July, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 62/95-CE dated the 16th March, 1995.
- (ii) G.S.R. 299 (E) published in Gazette of India dated the 13th May, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 19/2005-Cus., dated the 1st March, 2005.
- (iii) G.S.R. 452 (E) published in Gazette of India dated the 4th July, 2005 together with an explanatory memorandum seeking to extend the validity of anti-dumping duty on Sodium Nitrite, originating in, or exported from the People's Republic of China.
- (iv) G.S.R. 454 (E) published in Gazette of India dated the 5th July, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 111/2002-Cus., dated the 10th October, 2002.
- (v) G.S.R. 461 (E) published in Gazette of India dated the 7th July, 2005 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on specified rubber chemicals originating in, or exported from, the European Union, People's Republic of China, Chinese Taipei and the United States of America, on provisional basis, on the recommendations of the Directorate General of Anti-dumping.

(Placed in Library. See No. LT 2445/05)

(5) A copy of the Income-tax (21st Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. S.O. 979 (E) in Gazette of India dated the 11th July, 2005, under of section 296 of the Income Tax Act, 1961, together with an explanatory memorandum.

(Placed in Library. See No. LT 2446/05)

(6) A copy of the Notification No. G.S.R. 477 (E) (Hindi and English versions) published in Gazette of India dated the 15th July, 2005, together with an explanatory memorandum seeking to exempt service tax on service provided to any person, by an aircraft operator, in relation to transport of export goods by aircraft under sub-section (4) of section 94 of the Finance Act, 1994.

(Placed in Library. See No. LT 2447/05)

(7) A copy of the Life Insurance Corporation (Amendment) Rule, 2004 (Hindi and English versions) published in Notification No. G.S.R. 474 (E) in Gazette of India dated the 26th July, 2004 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.

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(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library. See No. LT 2448/05)
